

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 327 of 2018

IN THE MATTER OF:

Gaurav Jain

...Appellant

Vs

**Registrar of Companies, Jaipur,
Rajasthan & Ors.**

....Respondent

Present:

For Appellant: Mr. Kamlesh Jain, Advocate.

For Respondent:

ORDER

03.10.2018: The Appellant has preferred this appeal against the order dated 6th October, 2017, which reads as follows:

“Order

Various objections have been raised by Ld. Counsel for the Respondent, inter-alia, that the company has not been made a party in the petition and has also not been served. It is also drawn to our attention that the claim is made on the basis of fake share certificates which is evident on the face of it. These documents appear on pages 25 & 26 and bear the signatures of Shri Chand Mal who died in 1953 and Shri Saaroop Chand who died in 1963. It is pointed out that these certificates dated 11th March, 1991 purportedly bear the signatures of the deceased.

The Master Data as well as the present Annual Returns and other statutory records have been filed by the ROC. Written submissions have been filed by the petitioner. Copy of the same is provided to the opposite counsel.

Ld. Counsel for the petitioner prays for some time to argue this case. At his request, adjourned to 21st December for final arguments.”

2. The grievance of the Appellant is that the Appellant has brought to the notice of the Tribunal that the Delhi Bench has no jurisdiction and the jurisdiction lies with the Jaipur Bench. However, the matter was adjourned since long and no final order has been passed.

3. Having heard learned counsel for the Appellant while we are not inclined to pass any observation in this case, we hope and trust that the NCLT, New Delhi Bench, which is hearing C.P. No. 112(ND)/16, will decide the issue on an early date, preferably within three weeks.

4. The appeal stands disposed of.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

am/gc